

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2604**

**TO BE ANSWERED ON THE 19TH DECEMBER, 2023/ AGRAHAYANA 28, 1945
(SAKA)**

PRIVATE SECURITY AGENCIES (REGULATION) ACT, 2005

2604. SHRIMATI RAKSHA NIKHIL KHADSE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government proposes to establish independent Regulatory Authority to regulate the implementation of Enforcement of Private Security Agencies (Regulation) Act, 2005;

(b) if so, the details thereof;

(c) whether the Government has any proposal to enhance the present percentage of Foreign Direct Investment i.e., 49% in this particular sector; and

(d) the number of registered Private Security Agencies are operating in the country presently and the details thereof, State-wise?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) & (b): No Sir. There is no proposal to establish independent Regulatory Authority to regulate the implementation of enforcement of Private Security Agencies (Regulation) Act 2005 [PSAR Act]. Under the PSAR Act, the Controlling Authorities appointed/designated by the State/UT Governments are responsible for grant of licence and for regulation of private security agencies in the respective State/UT.

(c): No such proposal is under consideration of the Government to enhance the existing sectoral cap of Foreign Direct Investment in private security agencies.

(d): The data pertaining to the number of private security agencies in the country is not maintained centrally. This data is maintained at the level of State/UT. However, in the year 2019, the Government of India has developed a 'Private Security Agency Licensing Portal' to facilitate the States/UTs for online issue and renewal of licence to private security agencies. As per the web portal, there are 21879 licenses of Private Security Agencies as on 14.12.2023. The State-wise list of licenses of Private Security Agencies is at Annexure.

Numbers of private security agencies in the country, State/UT-wise:
(as per the database on the web portal psara.gov.in as on 14.12.2023)*

S. No.	Name of State/UT	No. of licence
1	Andaman & Nicobar	26
2	Andhra Pradesh	395
3	Arunachal Pradesh	22
4	Assam	313
5	Bihar	479
6	Chandigarh	125
7	Chhattisgarh	253
8	Dadra & Nagar Haveli and Daman & Diu	125
9	Delhi	1406
10	Goa	113
11	Gujarat	2543
12	Haryana	1431
13	Himachal Pradesh	272
14	Jammu and Kashmir	105
15	Jharkhand	322
16	Karnataka	944
17	Kerala	600
18	Ladakh	0
19	Lakshadweep	0
20	Madhya Pradesh	1021
21	Maharashtra	3773
22	Manipur	21
23	Meghalaya	26
24	Mizoram	1
25	Nagaland	2
26	Odisha	582
27	Puducherry	99
28	Punjab	941
29	Rajasthan	1853
30	Sikkim	27
31	Tamil Nadu	1023
32	Telangana	737
33	Tripura	88
34	Uttar Pradesh	1687
35	Uttarakhand	395
36	West Bengal	129
	All States and UTs	21879

*As the data is dynamic and maintained at the level of State/UT Governments, the actual figures may differ from the information registered on the portal.